

**CRC No. 12/2019 (Old CRC No. 14/18)
CNR NO. DLND01-007363-2018
ECIR/03/CDZO/2014
Directorate of Enforcement Vs.
M/s Prakash Industries Ltd & Ors.
U/s. 3 & 4 PMLA, 2002**

26.09.2020

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special PP Sh. N.K. Matta for ED.
IO AD Sh. Santokh Singh is present.**

IO has sought some more time stating that supplementary complaint in the matter is to be filed but he is still waiting for the CBI to complete the investigation in the scheduled offence.

Accordingly, as prayed, case is now adjourned to 28.11.2020 for consideration.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

BHARAT
PARASHAR

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BHARAT PARASHAR
Date: 2020.09.26
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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
26.09.2020**

CRC No. 12/18
New CC No. 20/2019
ECIR/KLZO/10/2015
Directorate of Enforcement Vs.
M/s Pawanjay Steel & Power Ltd and Ors.
U/s. 3 & 4 PMLA, 2002

26.09.2020

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special PP Sh. N.K. Matta for ED.

IO D.D. Sh. Sujit Sadhak is present.

IO stated that investigation in the matter is still being carried out and he sought some time for completing the same.

Accordingly as prayed, case is now adjourned to 28.11.2020 for awaiting report of further investigation.

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The present order has been dictated on phone to Steno Hukam Chand.

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BHARAT PARASHAR
Date: 2020.09.26
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(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
26.09.2020

**CRC No. 11/2019 (Old CRC No. 09/18)
ECIR /NGPSZO/02/2014
Directorate of Enforcement Vs.
M/s Central Collieries Co. Ltd. & Ors.
U/s. 190 of Cr.PC. R/w Section 45 of
Prevention of Money Laundering Act (PMLA),
2002 for offence u/s 3,4 of PMLA, 2002**

26.09.2020

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special PP Sh. N.K. Matta for ED.
IO DD Sh. Sanjay Bangartale.**

IO DD Sh. Sanjay Bangartale has sought some more time for filing report of further investigation.

Accordingly as prayed, case is now adjourned to 28.11.2020 for awaiting report of further investigation.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

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Date: 2020.09.26 15:27:34
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(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
26.09.2020

**CRC No. 10/2019 (Old CRC No. 13/18)
ECIR/INSZO/01/2015
Directorate of Enforcement Vs. Ashok Daga and Ors.
U/s. 3 & 4 PMLA, 2002**

26.09.2020

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. N.K. Matta for ED.

IO AD Sh. Sumit Billore.

A-1 Ashok Daga, (also AR of A-3 M/s Auric Gems & Jewellery Pvt. Ltd) is present.

Ld. Counsel Ms. Sonam Gupta for A-1 Ashok Daga, A-3 M/s Auric Gems & Jewellery Pvt. Ltd, A-4 M/s Caspac Finvest India Pvt. Ltd and A-5 M/s Auric Commercial Pvt Ltd.

Ld. Counsel Sh. Manoj Arora for A-2 M/s Gondwana Ispat Ltd.

Ld. Special P.P. Sh. N.K. Matta states that they expect that soon some new Special P.P. is likely be appointed by Hon'ble Supreme Court pursuant to the application moved by Ld. Special P.P. Sh. R.S. Cheema seeking to relieve himself from the said job.

Accordingly, as prayed matter be now put up on 28.11.2020 for arguments on the point of charge.

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A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

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BHARAT
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BHARAT PARASHAR
Date: 2020.09.26
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(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
26.09.2020

**CLR No. 02/2019 (Old CLR No. 01/17)
RC No. 219 2014 E 0022
Branch: CBI/EO-I/New Delhi
CBI Vs. M/s IST Steel and Power Ltd. & Ors.
U/s 120-B r/w Section 420 IPC
& S. 13(2) r/w 13(1)(d) PC ACT, 1988**

26.09.2020

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. DLA Sh. V.K. Sharma,
Ld. Senior PP Sh. A.P. Singh and Advocate Ms. Tarannum
Cheema for CBI along with IO Inspector Manoj Kumar.
Ld. Counsel Sh. Jitesh Vikram Srivastava for all complainants.**

Ld. DLA Sh. V.K. Sharma seeks some more time to respond to the queries put by the Court stating that the documents are voluminous in nature. IO is also directed to arrange e-copy of the documents in a pen drive, as it has

been submitted that being voluminous they can not be send through email

As prayed, matter be now put up for further arguments on protest petition on 27.11.2020.

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**(Bharat Parashar)
Special Judge, (PC Act)
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Rouse Avenue Court
New Delhi
26.09.2020**